

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

STARRED QUESTION NO:183

ANSWERED ON:16.07.2009

REGULATION OF AIR FARES

Muttemwar Shri Vilas Baburao;Rawat Shri Ashok Kumar

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the role exercised by the Government in the regulation of fares by various airlines, at present, if any;
- (b) whether the Government proposes to discuss the issue with private operators in the light of the recent complaints about deceptive advertisements regarding fares;
- (c) if so, the details thereof; and
- (d) the further steps contemplated by the Government for regulating and enforcing structured fare for air travel?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) to (d):- The Statement is laid on the table of the House.

STATEMENT TO BE LAID ON THE TABLE OF THE LOK SABHA IN REPLY TO STARRED QUESTION NO. 183 DATED 16-07-2009 REGARDING REGULATION OF AIR FARE.

(a):- Domestic air fares are not being regulated by the Government. Domestic airlines are free to charge air fares as per the market forces.

(b) to (d):- The matter of deceptive advertisements was taken up with the airlines in the meeting held under the Chairmanship of Secretary, Ministry of Civil Aviation with the CEOs/CMDs of Scheduled Airlines/Airport Operators on 23-03-2009 wherein it was decided that the DGCA should issue guidelines regarding publication of tariff in a conspicuous manner by airlines. Accordingly, in order to rectify the situation, Rule 135 of Aircraft Rules, 1937 has been amended wherein airlines shall display tariff in a conspicuous manner to show the total amount payable by a passenger and a complete break-up of the total amount, indicating the fare, tax, fees or any other charge, if any, separately. A circular has been issued in this regard by the DGCA wherein all the airlines were asked to comply with the Rule 135 of the Aircraft Rules, 1937 with regard to display of airfares.

Scheduled domestic airlines viz. NACIL (I), Jet, JetLite, Kingfisher, Spicejet, Paramount, IndiGo and MDLR Airlines have complied with the Rule 135 of Aircraft Rules, 1937 with regard to display of airfares on their respective websites.

Since the website of Go Air is being maintained by outside agency, they have sought time for necessary amendments.